

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.2253/2019

Friday, this the 16<sup>th</sup> day of August 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Munish Kumar (Aged 31 years), Group B  
Designation TGT Sanskrit  
s/o Sh. Ashok Kumar Pandey  
r/o B-1/348, Nand Nagri, Delhi – 110 093

..Applicant  
(Mr. Sushil Kumar Tripathi, Advocate)

Versus

1. Union of India  
Through its Secretary  
Ministry of Human Resources & Development  
Shastri Bhawan New Delhi – 110 001
2. Kendriya Vidyalaya Sangathan  
Through its Commissioner  
Saheed Jeet Singh Marg  
New Delhi – 110 006

..Respondents  
(Ms. Shivangi Sharma, Advocate for Mr. Rajpal Singh,  
Advocate)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy:**

Kendriya Vidyalaya Sangathan (KVS), the 2<sup>nd</sup> respondent herein initiated steps for appointment to various posts, including the post of Trained Graduate Teacher (Sanskrit). The process involved conducting of written test and interviewing the shortlisted candidates. It is stated that the applicant was successful in the written test and though he was called for

interview, where he did fairly well, he was not selected. It is also mentioned that one Mr. Deepak Shah, who, according to the applicant, did not participate in the written test at all, was selected and appointed.

2. The O.A. was listed on earlier occasion. We directed the learned standing counsel for respondents to obtain instructions regarding the marks secured by the applicant on the one hand and the last selected candidate under the general category on the other. Today, the learned standing counsel placed before us a letter dated 14.08.2019, wherein it was mentioned that the applicant secured the aggregate of 47.95 marks, whereas the last selected candidate, by name Mr. Shyam Sundar Sadhukhan secured 54.73 marks.

3. We heard Mr. Sushil Kumar Tripathi, learned counsel for applicant and Ms. Shivangi Sharma for Mr. Rajpal Singh, learned counsel for respondents, at length.

4. The applicant no doubt was successful in the written test and was also called in the interview. He secured 78 marks in the written test out of 150, and 15 marks in the interview out of 60. While the marks in the written test were given weightage to the extent of 85% marks, the marks in the interview were given the weightage of 15% marks. In that process, the applicant secured 47.95 marks in aggregate, whereas the last candidate, who was selected in the general category, secured 71 marks in the written

test and 58 marks in the interview. The result of giving weightage was that he was awarded 54.73 marks.

5. This being the position, it cannot be said that any injustice was done to the applicant. Though the applicant stated that one Mr. Deepak Shah was selected despite the fact that he did not participate in the test, we do not intend to address that issue, particularly when he is not made a party and the applicant has secured relatively low marks in the selection process.

6. We do not find any merit in this O.A. It is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**August 16, 2019**  
/sunil/